



2026:AHC:10382

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. BAIL APPLICATION No. - 42590 of 2025

Surendra Kumar And Another

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s) : Mohammad Ahmar Malik, Muhammad
Akmal, Pradeep Kumar Singh
Counsel for Opposite Party(s) : G.A.

Court No. - 68

HON'BLE ASHUTOSH SRIVASTAVA, J.

Heard Shri Pradeep Kumar, learned counsel for the applicants, Shri S.K. Rai, learned AGA for the State-opposite party and perused the record.

This bail application under section 483 of Bharatiya Nagarik Suraksha Sanhita, 2023 has been moved on behalf of accused-applicants seeking enlargement on bail in Case Crime No. 450 of 2025, under Sections 3/5A/5B/8 of the Cow Slaughter Act and section 11 of Prevention of Animal Cruelty Act, Police Station Alinagar, District Chandauli.

Learned counsel for the applicants argued that the accused-applicants are innocent. They have been falsely implicated in this very case crime number and are languishing in jail since 21.09.2025. Applicants have no criminal antecedent to their credit. There is no likelihood of their fleeing from course of justice or tampering with evidence in case of release on bail. He further submits that no offence as alleged in the FIR has been made out against the applicants. Applicants are in jail since 21.09.2025. Hence bail has been prayed for.

Learned AGA has vehemently opposed the bail application.

Considering all those facts and circumstances, the nature of accusations, severity of the punishment in the case of conviction and nature of supporting evidence, reasonable apprehension of tampering with the witness and *prima facie* case, but without commenting on merit of case, a case for bail is made out.

Accordingly, the bail application is allowed.

Let the accused-applicants, Surendra Kumar and Surajbhan @ Bablu, involved in above mentioned case crime number **be** released on bail, on their executing a personal bond and two reliable sureties each, in the like amount to the satisfaction of the court concerned, subject to the following conditions:

- i. The applicants will not tamper with the evidence.*
- ii. The applicants will not indulge in any criminal activity.*
- iii. The applicants will not pressurize/intimidate the prosecution witnesses and co-operate in the trial.*
- iv. The applicants will appear regularly on each and every date fixed by the trial court, unless their personal appearance is exempted through counsel by the court concerned.*

In the event of breach of any of the aforesaid conditions, the court below will be at liberty to proceed to cancel their bail.

(Ashutosh Srivastava,J.)

January 14, 2026

Mini